

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,  
JAIPUR  
\*\*\*

Date of decision: 10-1-96

CP No.27/95 (OA No. 279/93)

Abdul Rehman

.. Petitioner

VERSUS

Union of India and Others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioner

.. Mr. Shiv Kumar

For the Respondents

.. Mr. M. Bhandari

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner Abdul Rehman has filed this contempt petition against the respondents, stating therein that by not implementing the judgement of this Tribunal in OA No. 279/93 dated 14-9-94, the respondents have committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents.

3. The direction was given to the respondents to consider the petitioner's case for regularisation in the post of Truck Driver subject to his passing the requisite trade test and fulfilling the other requirements of the extant rules. The respondents have stated in the reply that the petitioner has been called for trade test conducted between 4-9-95 to 11-9-95 and the matter has already been processed for further action. We find that there has been substantial compliance with the judgement. This contempt petition, therefore, fails.

4. This contempt petition is dismissed. Notices issued are discharged.

(O.P.Sharma)

Member (A)

Gopal Krishna  
(Gopal Krishna)  
Vice Chairman